

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 22nd February, 1954

The House met at Two of the Clock[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

BUSINESS OF THE HOUSE

Shrimati Renu Chakravartty (Basirhat): I want to bring to your notice, Mr. Speaker, that in the List of Business for the 23rd February 1954, the Bills have been given a certain priority which is not in accordance with the decision of the Business Advisory Committee. We find that the Minimum Wages Bill has been shifted right to the end, although this Bill has been before us since last December. It was to be brought forward immediately after the Part C States Bill, but according to the new programme, it has been shunted to the last place. It is very difficult for us to work in this fashion, because we discuss the business and divide up our work and then suddenly this type of revised List of Business is given to us, which turns the whole thing topsy-turvy. In this way, I feel that the Minimum Wages Bill is not likely to be taken up till after the Budget is over.

Another point that I would like to bring before you is that because we
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did not pass the Representation of the People Bill, the Legislative Council rules have been so framed for the State Legislatures in U.P. and other places that 90 per cent. of the new Panchayat Board members will not be allowed to vote for the Upper House elections. This is the way in which we function. The Business Advisory Committee allots a certain priority after understanding exactly what the implications of the various Bills are and after realising how soon they should be passed. I implore you that we should take up our business in the proper order and not in this irresponsible fashion.

Mr. Speaker: Let us take only the question of priority for the Minimum Wages Bill at present. I should like to know what the Minister of Parliamentary Affairs has to say.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): There are two Bills that have to be passed before the 28th February—the Part C States Bill and the Abducted Women's Recovery Bill. That is why we had to remove the Minimum Wages Bill and place it as the last item. Unless you permit ordinances to be issued, these Bills must be passed before the 28th February, and about ordinances there is objection from that side. So, they cannot have it both ways.

Mr. Speaker: I am afraid 20th February has already passed.

Shri Satya Narayan Sinha: I said 28th February and not 20th February.

Mr. Speaker: I am sorry.

Shrimati Renu Chakravarty: Why should he put another Bill which is not there at all?

Mr. Speaker: There will be no end to this discussion if we take up Bills in that manner in the House. Whatever it may be, the point will be considered, and if possible, an effort should be made that once a List of Business is drawn up, we should act according to that order. Otherwise, it places hon. Members in an awkward position.

Shri Satya Narayan Sinha: There are some exceptional circumstances where we have got to do it.

Mr. Speaker: Yes, but let the exceptions not be the rule. That is the point which the hon. Lady Member is making.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Abducted Persons (Recovery and Restoration) Amendment Bill, 1954, which has been passed by the Council of States at its sitting held on the 19th February, 1954."

ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL

Secretary: Sir, I lay the Abducted Persons (Recovery and Restoration) Amendment Bill, 1954, as passed by the Council of States on the Table of the House.

DETENTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 21st February, 1954 from the Sub-Divisional Magistrate Sadar Agartala:—

"Shri Biren Dutt, Member Parliament from Tripura having committed acts of violence rioting, obstructing and attacking public servants on duty and inciting others with him to do the same unlawful acts and causing grievous injuries to several policemen on duty has been arrested at 06-30 hours today the twenty-first February under Sections 148, 149, 333, 341 etc. Indian Penal Code and detained at the Central Jail Agartala."

PAPER LAND ON THE TABLE

NOTIFICATION UNDER THE SALARIES AND ALLOWANCES OF MINISTERS ACT

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the 10th December, 1953, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, [Placed in Library. See No. S-36/54.]

MOTION ON ADDRESS BY THE PRESIDENT—Concl'd.

Mr. Speaker: The House will now proceed with the Motion of Thanks and the amendments.

Shri H. N. Mukerjee (Calcutta North-East): May I make a suggestion?

Mr. Speaker: Before I hear the suggestion, I may state that the discussion ends today. What time will Government require for reply?

Shri H. N. Mukerjee: It was exactly in regard to...